

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

5. IA 448(MB)2024
IA 369(MB)2024
IN
C.P. (IB)/277(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **08.02.2024**

Name of the Party: M/S Steel Resources
Vs
Pritdip Impex (India) Private Limited

Section 9, 19 (2) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Ms. Surekha Yadav a/w Mr. Avinash R. Khanolkar, Ld. Counsel for the Applicant present.
2. **IA-369/2024**: This is an Application filed u/s 60(5) of the Insolvency and bankruptcy Code, 2016 to place on record the report certifying the Reconstitution of committee of Creditors and List of Creditors. The same is taken on record.
3. In view of aforesaid, IA-369/2024 is disposed of.
4. **IA-448/2024**: This is an Application filed u/s 19(2) by the Applicant seeking co-operation from the suspended Board of Director(s).
5. Ld. Counsel for the RP is herself not clear as to what documents are required from the suspended board to run the CIRP of the Corporate Debtor. The Bench notes that the RP has filed this Application without approaching the Statutory Auditor.
6. The Statutory Auditor is directed to provide all the documents as per requirement of Resolution Professional within one-week.
7. In view of the aforesaid observation, IA-448/2024 is disposed of accordingly.

8. The applicant shall be at liberty to file a fresh Application in case of non-cooperation by the Auditor.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)